

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CIRCUIT SITTING AT NAGPUR  
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6  
PRESCTT ROAD, BOMBAY 1

OA No. 849/92.

D. Rajaram

..Applicant

V/s.

Union of India through  
General Manager, Central Rly  
Bombay & Another

..Respondents

Coram: Hon.Shri Justice M S Deshpande, V.C.  
Hon.Shri M Y Priolkar, Member (A)

APPEARANCE:

Mr. B J Kawade  
Counsel for the applicant  
Mr. P S Lambat  
Counsel for the respondents

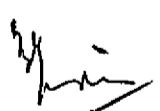
ORAL JUDGMENT:

DATED: 18.3.93

(PER: M S Deshpande, Vice chairman)

Heard the counsel. It is apparent from  para 2041 of the Railway Establishment Manual, Vol.I, the qualifying marks in Viva-Voce Examination have to be 60%. From the written filed by the respondents it is clear that the applicant was not successful in securing 60% marks in the viva voce examination. Therefore no grievance can be made by the applicant because he was not selected.

In view of this position the application is dismissed.

  
( M Y Priolkar )  
Member (A)

  
( M S Deshpande )  
Vice Chairman